

**Town Hall Building at Agartala**

**2626-B. Shri Dasaratha Deb:** Will the Minister of Health be pleased to state:

(a) the steps being taken to erect the Town Hall Building at Agartala; and

(b) when the actual construction is likely to be undertaken?

The Minister of Health (Shri Karmarkar): (a). The Scheme for the construction of a Town Hall Building at Agartala has been approved and a grant-in-aid of Rs 1.00 lakh has been sanctioned by the Government of India to the Agartala Municipal Committee.

(b) The construction work will be undertaken by the Agartala Municipal Committee shortly.

**Superintendent, Medical Services,  
Delhi**

**2626-C. Shri A. M. Tariq:** Will the Minister of Health be pleased to state:

(a) whether is a fact that there has been heavy loss of Library books in the Office of the Superintendent Medical Services of Delhi Administration;

(b) if so, the extent of loss and the steps taken to fix the responsibility; and

(c) the steps proposed to be taken to stop such losses?

The Minister of Health (Shri Karmarkar): (a) to (c). Information is being collected and will be laid on the Table of the Sabha in due course

**Superintendent, Medical Services  
Delhi**

**2626-D. Shri A. M. Tariq:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that a large quantity of medicines in the stores under the Superintendent, Medical Services, Delhi Administration has gone waste since 1957 so far;

(b) if so, the extent of loss sustained and the reasons therefor; and

(c) the steps taken by the Delhi Administration to check such wastage?

The Minister of Health (Shri Karmarkar): (a) to (c). Information is being collected and will be laid on the table of the Sabha in due course.

**STATEMENT CORRECTING REPLY  
TO UNSTARRED QUESTION  
No. 1826 DATED 12-3-1959**

The Deputy Minister of Railways (Shri Shahnawaz Khan): I beg to lay a statement on the Table of the House correcting the reply to unstarred question no 1826 dated 12-3-1959

**STATEMENT**

The total number of persons recruited (Schedule Tribes) up-to-date since the passing of the order referred to in part (a) on all Railways (in the Railway Protection Force is 221 and not 142 as originally supplied.)

12 hrs.

**MOTIONS FOR ADJOURNMENT**

**ALLEGED ATTACK ON PROCESSION**

Mr. Deputy-Speaker: I have received notice of an adjournment motion by Shri Punnoose and Shri Warrior. Is it something of very urgent public importance?

Shri Punnoose (Ambalapuzha): Yes; it is a very important matter

Mr. Deputy-Speaker: When did it happen?

Shri Punnoose: On the 7th instant and reported in today's papers. I have received telegrams from that area.

Mr. Deputy-Speaker: It happened on the 7th and it was reported in the papers of the 8th also.

Shri Punnoose: No, Sir; it came in today's papers. There was a meeting and a procession organised in Mavelikkara, a place in Alleppy District, to receive Shri E. M. S. Namboodripad, ex-Chief Minister.

**Mr. Deputy-Speaker:** I only want to know how we can take it up as an adjournment motion. I quite see it is very unfortunate, but the thing is, one incident has happened there with regard to one particular individual, however important he might be; we know he is important, we do respect him, but the question is whether that can be a subject-matter of an adjournment motion in Parliament.

**Shri Narayanankutty Menon (Mukandapuram):** This is the fourth incident in the course of a week.

**Mr. Deputy-Speaker:** Even if it is the fourth one, then too, it cannot be the subject-matter of an adjournment motion. Whether the Parliament should spend its time.....

**Shri Punnoose:** It is not a question of the importance of the person concerned. There was an attack on the procession and many people were injured. My information is 50 people have been admitted to the hospital and 10 people, including women and children are missing. Violence still continues. Shri A. K. Gopalan, a Member of this House, visited the Mavelikara hospital yesterday along with some of his friends. His car was attacked and he received minor injuries. His car was seriously damaged. This was not unanticipated. It was expected, the police knew it, but they failed to protect the people. A large number of ruffians headed by local Congressmen attacked the procession.

**Shri Narayanankutty Menon:** There is one more point.....

**Mr. Deputy-Speaker:** The hon. Member has not given that notice. I have called one of the two signatories to this motion.

**Shri Narayanankutty Menon:** It is a very important matter, because this is the fourth successive meeting on which attacks have taken place. After the second attack, the Governor called a conference of all the political parties

and he made a specific request to the political parties that they should issue a public statement that their followers should refrain from resorting to violent attacks on the processions and meetings of other parties. The Communist Party immediately agreed to issue the statement, but the Congress and the P.S.P. said, "We are not prepared to issue statements". Immediately after that, on every procession and meeting organised to receive the ex-Chief Minister, attacks are going on. In spite of the fact that the police know it, they are not on the spot. This is the trouble.

**Shri Tyagi (Dehra Dun):** May I submit that the convention in the House with regard to adjournment motions for 20 or 30 years has been that at this stage only the merits of the question are examined, whether it is of urgent public importance, etc. and no details of the case are put before the House. This party suffers because ultimately the adjournment motion is rejected, but the other party put their case and their allegations before the House. It comes before the public, but we get no chance to reply to it.

My point of order is that at this stage only the merits of the question, as far as the rules are concerned, are to be examined. If any Member has to give any details of the case to justify the adjournment motion, it must be based on some information printed or published and not on personal information. That has been the custom here for a long time. (Interruptions).

**Shri Braj Raj Singh (Firozabad):** Can any Member give direction to the Chair, Sir?

**Mr. Deputy-Speaker:** It is not a question of direction by a Member to the Chair. But has not every hon. Member the right to give his observations or his explanation and then ask the Chair to take a decision? Every hon. Member has got that right and therefore I allowed him.

**Shri Goray (Poona).** The PSP has been mentioned. So, shall I not make my submission?

**Mr. Deputy-Speaker:** He has not referred to what has been done by the party.

**Shri Goray:** He said that we refused to sign the declaration. I want to say why we refused to do it.

**Mr. Deputy-Speaker:** I am not at all concerned with whether any party signed it and the others have not. That is not the question before us. The only thing that I am at present required to decide is whether I am going to give my consent to this motion and whether it is to be admitted as an adjournment motion. So far as this case is concerned,—be it violence—even if it be one of a series and two or three incidents might have happened earlier also, even then the police has to take action on that. The court also has to adjudicate on that if there has been something worth adjudication. Therefore by a discussion here we will be rather prejudicing all those things that are to come later.

Moreover, I do not think Parliament is justified in discussing individual cases of such assaults or disturbances. Therefore, for these reasons, I withhold my consent.

**Some Hon. Members rose—**

**Mr. Deputy-Speaker:** The point that has been made by Shri Tyagi is that the preliminary observations should be confined only to trying to see whether consent should be given or not. Otherwise, the whole adjournment motion is discussed here and the whole objective is frustrated. What is the need of consent being given if the adjournment motion also is to be discussed?

We proceed to the next item. Papers to be laid on the Table.

**ALLEGED TROUBLE IN NEPAL-TIBET BORDER**

**Raja Mahendra Pratap rose—**

**Mr. Deputy-Speaker:** Order, order. I have gone to the next item.

**Raja Mahendra Pratap (Mathura):** I respect the Chair, but what I mean to say is this. Our frontier is very important.

**Mr. Deputy-Speaker:** I know that and I have sent him the reply what I thought was proper that it is not a definite matter. Therefore it cannot be raised here.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I do not know if I would be in order after what you have said about Raja Mahendra Pratap's motion to give two or three facts which he may not know. There are no Indian soldiers there to begin with. There is no report of any trouble from there.

**Some Hon. Members:** From where?

**Shri Jawaharlal Nehru:** Nepal-Tibet border. There are some check-posts under the Nepalese Government control where for some little time past, Indian policemen at the request of the Nepalese Government were sent to function and train others there. And they will be called back as soon as it is over. They were under the control of the Nepal Government. Anyhow, there are no soldiers. So, the whole basis of the argument of the hon. Member is not correct.

12 10 hrs

**PAPERS LAID ON THE TABLE  
FURTHER DOCUMENTS EXCHANGED BETWEEN GOVERNMENTS OF INDIA AND CHINA**

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I beg to lay on the Table a copy of further documents exchanged between the Governments of India and China in continuation of the White Paper laid on the Table on the 7th September, 1959. [Placed in Library. See No LT-1603/59.]